Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.07 Decision

Minutes of the Norms Committee – 3 Meeting No. 4/82-ALC4/2020 dated 18.09.2020 (actually held on 28.09.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Munish Kumar, Dy. DGFT	DGFT
2	Shri Ajay Kumar, Assistant Director	DGFT

The committee went through the minutes of earlier meeting No. 3/82-ALC4/2020 dated 07.08.2020 (actually held on 02.09.2020)

ONLINE CASES

1	**Case No.:60/4/82-ALC4/2020**	Party Name:HETERO LABS LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01561/AM21/	RLA File :09/24/040/00092/AM10/	Lic.No/Date:0910038262 17.06.2009	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019. It was also decided to ask RLA, Hyderabad whether EODC in respect of subject Advance Authorization has been issued to firm or not.			

2	**Case No.:56/4/82-ALC4/2020**	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01557/AM21/	RLA File :05/23/040/00006/AM12/	Lic.No/Date:0510287831 08.04.2011	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019. It was also decided to ask CLA, New Delhi whether EODC in respect of subject Advance Authorization has been issued to firm or not.			

3	**Case No.:969/15/82-ALC4/2018**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

4	**Case No.:405/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01862/AM19/	RLA File :34/24/040/00139/AM16/	Lic.No/Date:3410041522 16.09.2015	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CYCLOPROPANE CARBONYL CHLORIDE APPEARANCE: CLEAR COLOURLESS LIQUID, ASSAY MIN. 99%	1 kg	1	CYCLOPROPANE CARBOXYLIC ACID APPEARANCE : CLEAR COLOURLESS LIQUID, ASSAY MIN. 99%	0.9115 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:322/15/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Withdrawn**
	HQ File :01/82/050/01779/AM19/	RLA File :08/24/040/00270/AM16/	Lic.No/Date:0810136418 02.11.2015	
	Decision: The firm vide letter dated 18.08.2020 has informed that they had surrendered the subject Advance Authorization in RLA, Ahmedabad and on the basis of their request, RLA, Ahmedbad had issued a Surrender Letter to them. The firm has furnished a copy of the Surrender Letter received from RLA, Ahmedabad with the request to close the case. The Committee considered the case in the presence of technical experts and in light of above letter of firm, it was decided to **withdraw** the case.			

6	**Case No.:1030/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02487/AM19/	RLA File :29/21/040/00029/AM16/	Lic.No/Date:2910025235 21.12.2015	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019,** followed by Reminder on **31.10.2019** and Final Reminder on **13.02.2020**:

(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.
(ii) Central Excise or GST Certificate.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

7	**Case No.:260/15/82-ALC4/2018**	Party Name:VINNY HEALTHCARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01717/AM19/	RLA File :08/24/040/00386/AM16/	Lic.No/Date:0810137198 12.02.2016	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

8	**Case No.:221/15/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01678/AM19/	RLA File :08/24/040/00469/AM16/	Lic.No/Date:0810137649 11.04.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4,4 Diamino Diphenyl Amine -2-Sulphonic Acid (F.C Acid)	1 kg	1	Para NItro Aniline	0.61 kg
		2	Para NItro Chloro Benzene	0.70 kg
		3	Soda Ash	1.80 kg

Note: The Committee while fixing the norms of subject Advance Authorization observed that the Standard Input Output Norms (SION) for the export product - 4,4 Diamino Diphenyl Amine -2-Sulphonic Acid are published in SION at A-465 and A-468. As the norms at SION A-465 are more precise, the Committee after deliberation decided to recommend deleting the norms at SION A-468.

RA concerned may take further necessary action as per above decision of NC.

9	**Case No.:274/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01731/AM19/	RLA File :07/24/040/00034/AM17/	Lic.No/Date:0710109729 27.04.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

10	**Case No.:230/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

11	**Case No.:231/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01688/AM19/	RLA File :07/24/040/00082/AM17/	Lic.No/Date:0710109921 08.06.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

12	**Case No.:501/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01958/AM19/	RLA File :07/24/040/00081/AM17/	Lic.No/Date:0710109926 09.06.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

13	**Case No.:646/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02103/AM19/	RLA File :07/24/040/00251/AM17/	Lic.No/Date:0710110596 28.10.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

14	**Case No.:680/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02137/AM19/	RLA File :07/24/040/00282/AM17/	Lic.No/Date:0710110805 16.12.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

15	**Case No.:265/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Exact chemical name of Export Product** **(ii) % yield of chemical reaction** **(iii) Use of Methanol in manufacturing process.**			

16	**Case No.:992/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02449/AM19/	RLA File :07/24/040/00353/AM17/	Lic.No/Date:0710111032 27.01.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

17	**Case No.:995/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02452/AM19/	RLA File :07/24/040/00362/AM17/	Lic.No/Date:0710111117 10.02.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

18	**Case No.:1002/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02459/AM19/	RLA File :07/24/040/00365/AM17/	Lic.No/Date:0710111160 21.02.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

19	**Case No.:276/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

20	**Case No.:55/4/82-ALC4/2020**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01556/AM21/	RLA File :03/94/040/01066/AM17/	Lic.No/Date:0310811424 23.02.2017	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

21	**Case No.:382/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Withdrawn**
	HQ File :01/82/050/00390/AM18/	RLA File :03/94/040/00036/AM18/	Lic.No/Date:0310812684 24.04.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 3/82-ALC4/2020 dated 07.08.2020. In view of above, the Committee decided to **withdraw** the case.			

22	**Case No.:294/15/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) **Recovery of other Isomer and its commercial value.**			

23	**Case No.:289/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01746/AM19/	RLA File :08/24/040/00043/AM18/	Lic.No/Date:0810140311 18.05.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Lapox ARD 54 (Diglycidyl ether of polypropylene glycol)	1 kg	1	Poly Propylene Glycol | PPG-425 | Konix PP 400 | Wanol C 2004 | Exacol PPG 425	0.7938 kg
		2	Epichlorohydrin	0.345 kg

RA concerned may take further necessary action as per above decision of NC.

24	**Case No.:290/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01747/AM19/	RLA File :07/24/040/00052/AM18/	Lic.No/Date:0710111636 23.05.2017	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

25	**Case No.:291/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01748/AM19/	RLA File :07/24/040/00056/AM18/	Lic.No/Date:0710111650 24.05.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

26	**Case No.:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

27	**Case No.:309/15/82-ALC4/2018**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01766/AM19/	RLA File :09/24/040/00157/AM18/	Lic.No/Date:0910065252 07.07.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DIPHENYLAMINOHEXANE (DAH) II.	1 kg	1	L PHENYLAMINE	0.4465 kg
		2	POTASSIUM CARBONATE	1.075 kg
		3	BENZYL CHLORIDE	1.032 kg
		4	CITRIC ACID	1.000 kg

RA concerned may take further necessary action as per above decision of NC.

28	**Case No.:311/15/82-ALC4/2018**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date:0810140725 26.07.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

29	**Case No.:297/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Withdrawn**
	HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	
	Decision: The firm vide e-mail dated 07.08.2020 has furnished a copy of EODC obtained from RLA, Bangalore. The Committee considered the case in the presence of technical experts and in light of above e-mail , the Committee decided to **withdraw** the case.			

30	**Case No.:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

31	**Case No.:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

32	**Case No.:131/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

33	**Case No.:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

34	**Case No.:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**:

(i) Justification for low yield in the process alongwith documentary evidence.
(ii) Complete set of 4.07 application.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

35	**Case No.:321/15/82-ALC4/2018**	Party Name:AASHA BIOCHEM	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01778/AM19/	RLA File :10/24/040/00018/AM18/	Lic.No/Date:1010059805 31.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and as per COA of Export Product / Import items, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
SQUALENE 99% CHEMICAL NAME 2 6 10 15 19 23 HEXAMETHYLETRA COSA 2 6 10 14 18 22 HEXAENE	1 kg	1	SQUALENE OIL 80% CHEMICAL NAME 2 6 10 15 19 23 HEXAMETHYLETRA COSA 2 6 10 14 18 22 HEXAENE	1.185 kg

RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:198/4/82-ALC4/2018**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taken into value of By-Product, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Camphene	1 kg	1	Alpha Pinene	1.140 kg

RA concerned may take further necessary action as per above decision of NC.

37	**Case No.:327/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date:0510404290 13.10.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

38	**Case No.:328/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

39	**Case No.:329/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

40	**Case No.:550/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Complete technical details as per Appendix 4E having complete chemistry, molecular weight, percentage yield and Stoichiometric balance.**			

	Case No.:236/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	
41	**Decision:** The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:243/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	
42	**Decision:** The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:1021/15/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018	
43	**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

44	**Case No.:12/4/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
T-2003 (2,2-METHYLEBIS (4,6-DI-TERTIARY-BUTYLPHENOL)	1 kg	1	2,4-DI-TERTIARY BUTYL PHENOL	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

45	**Case No.:165/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 24.08.2020 has furnished its reply. Deferred for comments of TE.

46	**Case No.:187/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019,** followed by Reminder on **31.10.2019** and Final Reminder on **13.02.2020**:

(i) Exact chemical name of the export product.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

47	**Case No.:132/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	

Decision: Deferred for comments of TE.

48	**Case No.:135/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019,** followed by Reminder on **31.10.2019** and Final Reminder on **13.02.2020**:

(i) Percentage yield on molar basis at every stage.
(ii) Exact chemical name of the export product.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

49	**Case No.:140/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	

Decision: Deferred for comments of TE.

50	**Case No.:142/4/82-ALC4/2018**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and with 2% wastage, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	MENTHOL	8928.000 kg	1	MENTHA ARVENSIS OIL	14247.36 kg
2	DEMENTHOLISED PEPPERMINT OIL	3960.000 kg			
3	CORNMINT FRACTION OR MINT TERPENE	1080.000 kg			

RA concerned may take further necessary action as per above decision of NC.

51	**Case No.:166/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2S,3S,5S)-2-AMINO-3-HYDROXY-5-(1-TETRA-HYDRO PYRIMID-2-ONLY)-3-METHYL BUTANOYL) AMINO-1,6-DIPHENYL HEXANE-S-PYRO GLUTAMATE(THP)	1 kg	1	L-PHENYLALANINE	0.473 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BORO HYDRIDE	0.406 kg
		4	METHANE SULPHONIC ACID	1.57 kg
		5	ISOPROPYL ALCOHOL	1.27 kg
		6	TRIETHANOLAMINE(99%)	1.167 kg
		7	N,N-DIMETHYL ACETAMIDE	1.60 kg
		8	L- VALINE	0.630 kg
		9	ACRELONITRILE	0.277 kg
		10	MDC	3.25 kg
		11	N,N- CARBONYL DIMIDAZOLE	0.443 kg
		12	AMMONIUM FORMATE	0.500 kg
		13	DIMETHYL FORMAMIDE	3.945 kg
		14	L-PYROGLUTAMIC ACID	0.295 kg
		15	n- HEPTANE	0.450 kg
		16	TETRAHYDROFURAN	2.445 kg
		17	SODIUM AMIDE	0.378 kg
		18	ACETONITRILE	0.300 kg
		19	PALLADIUM 99.95%	0.001 kg
		20	POTTASIUM CARBONATE	1.50 kg
		21	CITRIC ACID	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

52	**Case No.:819/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

53	**Case No.:1009/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

54	**Case No.:82/10/82-ALC4/2018**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply furnished by the firm was not proper. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

55	**Case No.:93/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

56

Case No.:47/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R,3aS,6aR)-Hexahydrofuro[2,3-b]furan-3-ol(BIS-IV)	1 kg	1	2,3-dihydrofuran	1.05 kg
		2	Triethyl amine	2.05 kg
		3	Methelene dichloride	3.30 kg
		4	Sodium borohydride	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

57	**Case No.:186/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was observed that the reply furnished by the firm in response to earlier issued DL was not proper. Hence, it was decided to call for following information from the firm: **(i) % yield on molar basis at every stage.**			

58	**Case No.:286/4/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was observed that the reply furnished by the firm in response to earlier issued DL was not proper. Hence, it was decided to call for following information from the firm: **(i) Production / Consumption data duly certified by GST for last one year.** **(ii) Use of Acetonitrile in manufacturing.** **(iii) Recovery of N-Hexane.**			

59	**Case No.:125/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	ISOPROPYL ALCOHOL	2.90 kg
		5	TRIETHANOLAMINE	1.167 kg
		6	N,N-DIMETHYL ACETAMIDE	0.80 kg
		7	AMMONIUM FORMATE	0.50 kg
		8	POTTASIUM CARBONATE	0.40 kg
		9	Di-Tert-Butyl- Di- Carbonate	0.60 kg
		10	Methylene Dichloride (MDC)	1.34 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:33/13/82-ALC4/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm was asked to furnish following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 13.02.2020:

(i) Indigenous input and their quantity.

The firm vide e-mail dated 14.02.2020 instead of giving reply to the above query referred to the Minutes of NC-3 Meeting No. 5/82-ALC4/2019 dated 25.07.2018 vide which NC fixed norms of their Advance Authorization No. 0310808110 dated 27.09.2016.

The Committee examined the above e-mail received from firm in light of norms fixed for Advance Authorization No. 0310808110 dated 27.09.2016 vide NC-3 Meeting No. 5/82-ALC4/2019 dated 25.07.2018 and it was observed that NC while fixing the norms of Advance Authorization No. 0310808110 dated 27.09.2016 clearly mentioned that **the norms allowed are for one time basis and repeat norms will be allowed.**

In view of above, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

61	**Case No.:127/13/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Ascorbic Acid 85% SR Pellets	7.070 MT	1	Ascorbic Acid	6.07 MT
2	Ascorbic Acid and other multivitamin Pellets (containing not less than 50% Ascorbic Acid)	30.000 MT	2	Ascorbic Acid	15.00 MT

RA concerned may take further necessary action as per above decision of NC.

62	**Case No.:258/12/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(1R,2R)-2-amino-6-(4-nitrophenyl)-1-Phenylhex-5-yn-1-ol hydrochloride	400 kg	1	KRED, RVT-901 (Enzyme)	5000.000 gram

RA concerned may take further necessary action as per above decision of NC.

63	**Case No.:126/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
EMPAGLIFLOZIN IH	1 kg	1	(1S)-1 5-Anhydro-1-C-[4-chloro -3-[[4-[[(3S)-tetrahydro-3-furanyl]oxy]phenyl]methyl]phenyl]-D-glucitol tetraacetate OR (1S)-1 5-Anhydro-1-C-[4-chloro -3-[[4-[[(3S)-tetrahydro-3-furanyl]oxy]phenyl]methyl]phenyl]-D-glucitol	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

64	**Case No.:5/10/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019,** followed by Reminder on **31.10.2019** and Final Reminder on **13.02.2020**: **(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

65	**Case No.:1014/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date:0710113089 10.04.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

66	**Case No.:261/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Whether export item is physical blending of two compounds as mentioned in export description. If no, please give the chemical name of the export item.** **(ii) Molecular weight of export item and its chemical structure.** **(iii) Use of D-(-) Threo compound in the final step.**			

67	**Case No.:156/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R, 3aS, 6aR) - HEXA HYDRO FURO - [2, 3-b] - FURAN - 3 - YL - 4 - NITRO PHENYL CARBONATE (DARUNAVIR-IV) Intermediate of Darunavir	1 kg	1	BIS IV (HEXA HYDRO FURO [2,3-B] FURAN-3-OL)	1.61 kg
		2	METHYLENE DI CHLORIDE	5.32 kg

RA concerned may take further necessary action as per above decision of NC.

68	**Case No.:26/15/82-ALC4/2018**	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	

Decision: Deferred for comments of TE.

69	**Case No.:122/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
1-(2-FLUORO-6-(TRIFLUOROMETHYL)BENZYL)-5-IODO-6-METHYLPYRIMIDINE-2,4 (1H,3H)-DIONE	1 kg	1	3-FLUORO BENZOTRIFLUORIDE	1.011 kg
		2	DIMETHYL FORMAMIDE	0.472 kg
		3	TETRAHYDROFURAN	0.80 kg
		4	METHYL-1-t-BUTYLETHER (MTBE)	0.255 kg
		5	IODINE MONOCHLORIDE	0.411 kg

RA concerned may take further necessary action as per above decision of NC.

70	**Case No.:6/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01463/AM19/	RLA File :09/24/040/00015/AM19/	Lic.No/Date:0910066157 18.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Clindamycin Palmitate Hydrochloride	1 kg	1	Clindamycin Hydrochloride	1.06 kg
		2	Sulfolane Anhydrous	0.31 kg
		3	Pyridine	0.18 kg
		4	Acetone	2.10 kg
		5	Acetonitrile	3.00 kg
		6	Cyclohexane (Benzene free)	0.57 kg
		7	Methanol (Methyl Alcohol)	0.13 kg
		8	Methylene Chloride (MDC)	2.06 kg

RA concerned may take further necessary action as per above decision of NC.

71	**Case No.:153/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
1-[1,6-dimethyl-4-(4-methylpent-3-enyl)-3-cyclohexen-1-yl]ethan-1-one	1 kg	1	METHYL ETHYL KETONE (MEK)	0.4732 kg
		2	MYRCENE	0.7265kg

RA concerned may take further necessary action as per above decision of NC.

72	**Case No.:121/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**:

(i) Justification for low yield in the process alongwith documentary evidence.
(ii) Complete set of 4.07 application.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:225/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
POTASSIUM BENZOATE	1 kg	1	BENZENE CARBOXYLIC ACID FINE POWDER	0.80 kg
		2	CAUSTIC POTASH FLAKES	0.368 kg

RA concerned may take further necessary action as per above decision of NC.

74	**Case No.:107/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call for following information from the firm:

(i) Import item does not match with details given in Appendix 4E. Please clarify it.

75	**Case No.:250/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call for following information from the firm:

(i) Molecular weight of each raw material and finished product.
(ii) Use of import item No. 2 (Sodium Tert Butoxide) in reaction and import item No. 5 (Tetrahydrofuran).
(iii) % yield of reaction with stoichiometric balance.
(iv) Recovery of solvents.

76	**Case No.:366/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01823/AM19/	RLA File :07/24/040/00008/AM19/	Lic.No/Date:0710113260 10.05.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

77	**Case No.:120/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	ISOPROPYL ALCOHOL	2.90 kg
		5	TRIETHANOLAMINE	1.167 kg
		6	N,N-DIMETHYL ACETAMIDE	0.80 kg
		7	AMMONIUM FORMATE	0.500 kg
		8	POTTASIUM CARBONATE	0.40 kg
		9	Di-Tert-Butyl- Di- Carbonate	0.60 kg
		10	Methylene Dichloride (MDC)	1.34 kg

RA concerned may take further necessary action as per above decision of NC.

78	**Case No.:18/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date:0910066242 18.05.2018	
	Decision: Deferred for comments of TE.			

79	**Case No.:168/12/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm was asked to furnish following information asked for by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **31.10.2019** and Final Reminder on **13.02.2020**: **(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.** However, the firm vide e-mail dated **23.09.2020** has stated that due to Covid - 19, staff of its Mumbai office is not regular. Hence it will not be able to submit the documents on time. Accordingly, the firm has requested to grant 30 days time for submission of information / documents. The Committee considered the above request of firm and it was decided to grant 30 days time to firm to furnish its reply.			

80	**Case No.:373/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

81	**Case No.:39/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R,3aS,6aR)-Hexahydrofuro[2,3-b]furan-3-ol(BIS-IV)	1 kg	1	2,3-dihydrofuran	1.05 kg
		2	Sodium borohydride	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

82	**Case No.:376/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01833/AM19/	RLA File :09/24/040/00099/AM19/	Lic.No/Date:0910066295 04.06.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

83	**Case No.:378/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

84	**Case No.:379/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

85	**Case No.:380/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

86	**Case No.:279/10/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No,	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Benzydamine Hydrochloride and Cetylpyridinium Chloride Anti-Inflammatory and Antiseptic Lozenges Sugar Free and all other flavours. Each Lozenge contains (i) Benzydamine Hydrochloride 3 mg (ii) Cetylpyridinium Chloride 1.33 mg (iii) Isomalt ST-M 2700.54 mg. Net content (i) 49.394 Kgs (ii) 21.898 Kgs (iii) 44463.116 Kgs.	1 Number Lozenges	1	Benzydamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.357 mg
			3	Isomalt ST-M	2700.54 mg
2	Cetylpyridinium Chloride and Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. Each Lozenge contains (i) Cetylpyridinium Chloride 1.33 mg (ii) Isomalt ST-M - 2700.54 mg. Net content (i) 7.299 Kgs (ii) 14821.039 Kgs.	1 Number Lozenges	4	Cetylpyridinium Chloride	1.357 mg
			5	Isomalt ST-M	2700.54 mg
3	Cetylpyridinium Chloride and Benzydamine Hydrochloride Antiseptic Lozenges Sugar Free. Each Lozenge contains (i) Cetylpyridinium Chloride 1 mg (ii) Isomalt ST-M - 2700.54 mg. Net Content (i) 7.299 Kgs (ii) 19711.998 Kgs.	1 Number Lozenges	6	Cetylpyridinium Chloride	1.02 mg
			7	Isomalt ST-M	2700.54 mg
4	Zecuf Herbal Cough Lozenges Sugar Free Each Lozenge contains Isomalt ST-M - 2700.54 mg. Net content 5929.695 Kgs.	1 Number Lozenges	8	Isomalt ST-M	2700.54 mg

RA concerned may take further necessary action as per above decision of NC.

87	**Case No.:81/12/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
LYMECYCLINE	1 kg	1	TETRACYCLINE HYDROCHLORIDE	0.91 kg
		2	L-LYSINE MONO HYDROCHLORIDE	0.33 kg

RA concerned may take further necessary action as per above decision of NC.

88	**Case No.:60/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	

Decision: Deferred for comments of TE.

89	**Case No.:383/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

90	**Case No.:385/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

91	**Case No.:59/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

92	**Case No.:35/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

93	**Case No.:71/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**: **(i) Justification for low yield in the process alongwith documentary evidence.** **(ii) Complete set of 4.07 application.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

94	**Case No.:76/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **06.08.2020**:

(i) Justification for low yield in the process alongwith documentary evidence.
(ii) Complete set of 4.07 application.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

95	**Case No.:274/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
T-2003 (2,2-METHYLEBIS) (4,6-DI-TERTIARY-BUTYLPHENOL)	1 kg	1	2,4-DI-TERTIARY BUTYLPHENOL	1.07 kg

RA concerned may take further necessary action as per above decision of NC.

96	**Case No.:185/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-N-BUTYL BENZOFURAN. CLEAR LIQUID.	1 kg	1	METHYL-2-BROMO HEXANOATE. CLEAR COLOURLESS LIQUID.	2.316 kg
		2	SALICYLALDEHYDE CLEAR COLOURLESS TO LIGHT BROWN LIQUID.	1.35 kg
		3	POTASSIUM CARBONATE. WHITE CRYSTALLINE POWDER.	1.00 kg
		4	DI METHYL FORMAMIDE. CLEAR COLOURLESS LIQUID.	1.00 kg
		5	TOLUNE. CLEAR COLOURLESS LIQUID.	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

97	**Case No.:117/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	TRIETHANOLAMINE	1.167 kg
		5	Di-Tert-Butyl- Di- Carbonate	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

98	**Case No.:12/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date:0910066403 28.06.2018	
	Decision: Deferred for comments of TE.			

99	**Case No.:221/12/82-ALC4/2018**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 28.06.2019 has furnished its reply. Deferred for comments of TE.			

100	**Case No.:417/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

101	**Case No.:418/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

102	**Case No.:419/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

103	**Case No.:389/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	
	Decision: Deferred for comments of TE.			

104	**Case No.:617/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

105	**Case No.:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 31.10.2019 has furnished its reply. Deferred for comments of TE.			

106	**Case No.:46/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	
	Decision: Deferred for comments of TE.			

107	**Case No.:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
FENOFIBRIC ACID DR PELLETS 29%	200.000 kg	1	FENOFIBRATO DE COLINE (Choline Fenofibrate)	76.700 kg

RA concerned may take further necessary action as per above decision of NC.

108	**Case No.:189/13/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 11.09.2020 has furnished its reply. Deferred for comments of TE.			

109	**Case No.:432/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

110	**Case No.:444/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **13/82-ALC4/2019 dated 31.01.2020**, followed by Reminder on **18.03.2020** and Final Reminder on **06.08.2020**: **(i) Complete and balanced chemical reactions with % yield on molar basis for each step.** **(ii) Technical justification alongwith catalogue for LYOPHILIZED ENZYME POWDER.** **(iii) End-use of the export product.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

111	**Case No.:448/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 11.09.2020 has furnished its reply. The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **23.09.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

112	**Case No.:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 21.09.2020 has furnished its reply.			

113	**Case No.:460/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

114	**Case No.:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 01.11.2019 has furnished its reply. Deferred for comments of TE.			

115	**Case No.:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply furnished by the firm vide letter dated 24.10.2019 was not proper. In view of above, the Committee decided to call for following information from the firm: **(i) Chemical reaction with stoichiometric balance.**			

116	**Case No.:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 26.11.2019 has furnished its reply. Deferred for comments of TE.			

117	**Case No.:470/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date:0510407550 20.08.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

118	**Case No.:471/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date:0510407551 20.08.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

119	**Case No.:472/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01929/AM19/	RLA File :07/24/040/00131/AM19/	Lic.No/Date:0710113733 20.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

120	**Case No.:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019,** followed by Reminder on **09.12.2019** and Final Reminder on **18.03.2020**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

121	**Case No.:209/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019,** followed by Reminder on **09.12.2019** and Final Reminder on **19.03.2020**: **(i) Catalogue of OCP.** **(ii) Certificate of Analysis (CoA) of OCP.** **(iii) Percentage yield on molar basis.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

122	**Case No.:475/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01932/AM19/	RLA File :07/24/040/00098/AM19/	Lic.No/Date:0710113754 24.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **12/82-ALC4/2019 dated 17.01.2020,** followed by Reminder on **21.02.2020** and Final Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

123	**Case No.:368/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

124	**Case No.:369/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

125	**Case No.:35/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01492/AM19/	RLA File :09/24/040/00249/AM19/	Lic.No/Date:0910066604 29.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM	1 kg	1	Pyrimidine carboxaldehyde	1.26 kg
		2	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		3	Diisopropyl Azodicarboxylate (DIAD)	1.128 kg
		4	Isopropyl alcohol (IPA)	2.15 kg
		5	Methanol (Methyl Alcohol)	9.93 kg
		6	Methylene chloride (MDC)	4.81 kg
		7	Potassium carbonate (Anhydrous)	0.35 kg
		8	(4R-Cis)-6-[(Acetyloxy)Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid 1,1-Dimethylethyl Ester	1.53 kg
		9	Tetrahydrofuran (THF)	11.80 kg
		10	Triphenylphosphine (TPP)	1.464 kg

RA concerned may take further necessary action as per above decision of NC.

126	**Case No.:492/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01949/AM19/	RLA File :09/24/040/00245/AM19/	Lic.No/Date:0910066600 29.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R,3aS,6aR)-Hexahydrofuro[2,3-b]furan-3-ol(BIS-IV)	1 kg	1	2,3-dihydrofuran	1.05 kg
		2	Sodium borohydride	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

127	**Case No.:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	

Decision: Deferred for comments of TE.

128	**Case No.:502/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	
	Decision: Deferred for comments of TE.			

129	**Case No.:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	
	Decision: Deferred for comments of TE.			

130	**Case No.:44/15/82-ALC4/2018**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date:0910066631 06.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 23.09.2020 has furnished its reply. Deferred for comments of TE.			

131

Case No.:429/13/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed in mg for 1 Number Tablet		
				12.5 mg	25.0 mg	50.0 mg
PROMETHAZINE HYDROCHLORIDE TABLETS USP 12.5 MG / 25 MG / 50 MG Tablet	1 Number Tablet	1	PROMETHAZINE HYDROCHLORIDE USP	12.75 mg	25.50 mg	51.0 mg
		2	HYDROXY PROPYL CELLULOSE (LOW SUBSTITUT)	2.00 mg	4.00 mg	8.00 mg
		3	HYDROXYPROPYL CELLULOSE NF (KLUCEL LF)	4.00 mg	8.00 mg	16.00 mg
		4	LACTOSE MONOHYDRATE NF/PH.EU	81.00 mg	162.00 mg	324.00 mg
		5	MAGNESIUM STEARATE PH.E/NF/JP	0.50 mg	1.00 mg	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

132	**Case No.:40/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01497/AM19/	RLA File :09/24/040/00230/AM19/	Lic.No/Date:0910066657 11.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4 Amino 3,5 Di chloroalpha (trimethyl)methyl amino) methyl benzene methanol hcl (Clenbuterol HCL)	1 kg	1	4 – Nitroacetophenone	1.32 kg

RA concerned may take further necessary action as per above decision of NC.

133	**Case No.:41/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01498/AM19/	RLA File :09/24/040/00261/AM19/	Lic.No/Date:0910066658 11.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4 Amino 3,5 Di chloroalpha (trimethyl)methyl amino) methyl benzene methanol hcl (Clenbuterol HCL)	1 kg	1	4-Amino aceto phenone	1.32 kg

RA concerned may take further necessary action as per above decision of NC.

134	**Case No.:17/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/00512/AM20/	RLA File :07/24/040/00144/AM19/	Lic.No/Date:0710113843 12.09.2018	

Decision: Deferred for comments of TE.

135	**Case No.:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	

Decision: Deferred for comments of TE.

136	**Case No.:519/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	
	Decision: Deferred for comments of TE.			

137	**Case No.:525/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

138	**Case No.:176/13/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 03.04.2020 has furnished its reply. Deferred for comments of TE.			

139	**Case No.:213/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019,** followed by Reminder on **09.12.2019** and Final Reminder on **19.03.2020**: **(i) Exact chemical name of the export product** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

140	**Case No.:534/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	
	Decision: Deferred for comments of TE.			

141	**Case No.:536/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	
	Decision: Deferred for comments of TE.			

142	**Case No.:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	
	Decision: Deferred for comments of TE.			

143	**Case No.:612/15/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date:0310824148 03.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 04.11.2019 has furnished its reply. Deferred for comments of TE.			

144	**Case No.:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
FCE (SA)	1 kg	1	5- Flouro Cytosine	0.44 kg
		2	Glyoxyllic acid (50 %)	0.62 kg
		3	2,5-DIHYDROXY-1,4 DITHANE (DIOL)	0.28 kg
		4	HEXAMETHYL DISILAZANE (HMDS)	0.29 kg
		5	Triphosgene	0.40 kg
		6	Methylene Dichloride (MDC)	3.00 kg

RA concerned may take further necessary action as per above decision of NC.

145	**Case No.:562/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02019/AM19/	RLA File :09/24/040/00302/AM19/	Lic.No/Date:0910066712 04.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2S,3S,5S)-2-AMINO-3-HYDROXY-5-(1-TETRA-HYDRO PYRIMID-2-ONLY)-3-METHYL BUTANOYL) AMINO-1,6-DIPHENYL HEXANE-S-PYRO GLUTAMATE(THP)	1 kg	1	L-PHENYLALANINE	0.473 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BORO HYDRIDE	0.406 kg
		4	METHANE SULPHONIC ACID	1.57 kg
		5	L- VALINE	0.630 kg
		6	N,N- CARBONYL DIMIDAZOLE	0.443 kg
		7	L-PYROGLUTAMIC ACID	0.295 kg

RA concerned may take further necessary action as per above decision of NC.

146	**Case No.:565/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02022/AM19/	RLA File :09/24/040/00319/AM19/	Lic.No/Date:0910066716 04.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	ADENINE (6-AMINO PURINE)	0.8011 kg
		2	R-(+)-PROPYLENE CARBONATE	0.696 kg
		3	DI ETHYL p-TOLUENE SULFONYLOXY METHYL PHOSPHATE (DESMP)	2.025 kg
		4	DI METHYL FORMAMIDE	3.50 kg
		5	METHANOL	1.50 kg
		6	CYCLO HEXANE	1.31 kg
		7	N-METHYL-2-PYRROLIDONE	1.49 kg
		8	TRI ETHYL AMINE	0.45 kg
		9	TRI METHYL CHLORO SILANE	0.066 kg
		10	CHLORO METHYL-2-ISOPROPYL CARBONATE	1.35 kg
		11	METHYLENE DICHLORIDE	2.27 kg
		12	ISO PROPYL ALCOHOL	2.20 kg
		13	FUMARIC ACID	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

147	**Case No.:567/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date:6110001546 04.10.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.

148	**Case No.:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Valganciclovir Hydrochloride	1 kg	1	Ganciclovir	2.14 kg
		2	Trimethyl Orthoformate	8.71 kg
		3	N,N-Dicyclohexylcarbodiimide	1.60 kg
		4	Toluene	18.26 kg
		5	Ethylene Glycol Dimethyl Ether (Monoglyme)	18.36 kg
		6	N-Benzyloxy Carbonyl-L-Valine (CBZ-L-Valine)	2.465 kg
		7	5% Palladium on Carbon	0.100 kg
		8	Methyl Tert. Butyl Ether	8.50 kg
		9	Methanol	1.63 kg
		10	Dimethyl Sulfoxide	3.16 kg
		11	Isopropyl Alcohol	21.64 kg

RA concerned may take further necessary action as per above decision of NC.

149	**Case No.:569/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date:0510408024 08.10.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

150	**Case No.:570/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date:0510408025 08.10.2018	

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

151	**Case No.:572/15/82-ALC4/2018**	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02029/AM19/	RLA File :09/24/040/00309/AM19/	Lic.No/Date:0910066726 08.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DIKETO COMPOUND 1-(3-(trifluoromethyl)-5,6-dihydro-[1,2,4]triazolo[4,3-a]pyrazin-7(8H)-yl)-4-(2,4,5-trifluorophenyl) butane-1,3-dione/SITA-II.	1 kg	1	2, 4 ,5- Trifluorophenyl acetic acid	0.97 kg
		2	3-(Trifluoro Methyl)-5,6,7,8-Tetrahydro[1,2,4] Triazolo[4,3-a]pyrazine Hydrochloride	0.88 kg
		3	Meldrums Acid	0.74 kg

RA concerned may take further necessary action as per above decision of NC.

152	**Case No.:224/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	

Decision: Deferred for comments of TE.

153	**Case No.:582/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	

Decision: The firm vide e-mail dated 05.02.2020 informed that they have not taken any benefit against the subject advance authorization as they have not imported anything (as per the custom certified non-utilization certificate).

The Committee considered the above request of firm and it was decided to ask firm to surrender the subject Advance Authorization in concerned RA and send a copy of EODC to NC for closure of the case.

154	**Case No.:590/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	

Decision: Deferred for comments of TE.

155	**Case No.:801/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018	
	Decision: Deferred for comments of TE.			

156	**Case No.:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	
	Decision: Deferred for comments of TE.			

157	**Case No.:592/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date:0910066753 16.10.2018	
	Decision: Deferred for comments of TE.			

158	**Case No.:322/13/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **13/82-ALC4/2019 dated 31.01.2020,** followed by Reminder on **18.03.2020** and Final Reminder on **06.08.2020**: **(i) Complete chemical reaction, molecular weight and % yield on molar basis for each step of manufacturing process.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

159	**Case No.:169/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date:0310824651 24.10.2018	
	Decision: Deferred for comments of TE.			

160	**Case No.:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

161	**Case No.:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

162	**Case No.:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019,** followed by Reminder on **26.08.2019** and Final Reminder on **19.03.2020**: **(i) Breakup total no. of vials of different doses to be exported.** **(ii) QA approved batch manufacturing record showing issuance and reconciliation of material for manufacturing vaccine.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

163	**Case No.:597/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date:0910066762 25.10.2018	
	Decision: Deferred for comments of TE.			

164	**Case No.:602/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	
	Decision: Deferred for comments of TE.			

165	**Case No.:603/15/82-ALC4/2018**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02060/AM19/	RLA File :09/24/040/00359/AM19/	Lic.No/Date:0910066778 26.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **13/82-ALC4/2019 dated 31.01.2020,** followed by Reminder on **23.03.2020** and Final Reminder on **06.08.2020**: **(i) Complete and Balanced Chemical reaction with molecular weight. (ii) Percentage yield on molar basis for each step.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

166	**Case No.:605/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	
	Decision: Deferred for comments of TE.			

167	**Case No.:608/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	
	Decision: The firm vide e-mail dated 05.02.2020 informed that they have not taken any benefit against the subject advance authorization as they have not imported anything (as per the custom certified non-utilization certificate). The Committee considered the above request of firm and it was decided to ask firm to surrender the subject Advance Authorization in concerned RA and send a copy of EODC to NC for closure of the case.			

168	**Case No.:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019,** followed by Reminder on **01.11.2019** and Final Reminder on **19.03.2020**: **(i) It was observed that the chemistry given by the firm is not clear, since the firm has stated that that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

169	**Case No.:183/13/82-ALC4/2018**	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	
	Decision: Deferred for comments of TE.			

170	**Case No.:614/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02071/AM19/	RLA File :09/24/040/00360/AM19/	Lic.No/Date:0910066814 08.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-CHLORO-5-IODOBENZOIC ACID	1 kg	1	ETHYL ANTHRANILATE	0.764 kg

RA concerned may take further necessary action as per above decision of NC.

171	**Case No.:111/15/82-ALC4/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	
	Decision: Deferred for comments of TE.			

172	**Case No.:616/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02073/AM19/	RLA File :09/24/040/00387/AM19/	Lic.No/Date:0910066821 12.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts in light of the earlier decision taken by NC in its Meeting No. 3/82-ALC4/2020 , dated 07.08.2020 for advance authorization No. 0910067741 dated 03.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Amlodipine Besylate Tablets USP - 2.5Mg - 500 s	75000000 Number	1	Amlodipine Besylate	260.25 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	900.00 kg
			3	Microcrystalline Cellulose	6002.25 kg
			4	Sodium Starch Glycolate	150.00 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	37.50 kg
			6	Stearic Acid (Hystrene 5016 FG)	112.50 kg
			7	Magnesium Stearate	37.50 kg
2	Amlodipine Besylate Tablets USP - 5 Mg - 1000 s	180000000 Number	1	Amlodipine Besylate	1167.54 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	4039.20 kg
			3	Microcrystalline Cellulose	26938.56 kg
			4	Sodium Starch Glycolate	673.20 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	168.30 kg
			6	Stearic Acid (Hystrene 5016 FG)	504.90 kg
			7	Magnesium Stearate	168.30 kg
3	Amlodipine Besylate Tablets USP - 10Mg - 1000 s	135000000 Number	1	Amlodipine Besylate	1167.54 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	4039.20 kg
			3	Microcrystalline Cellulose	26938.56 kg
			4	Sodium Starch Glycolate	673.20 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	168.30 kg
			6	Stearic Acid (Hystrene 5016 FG)	504.90 kg
			7	Magnesium Stearate	168.30 kg

RA concerned may take further necessary action as per above decision of NC.

173	**Case No.:87/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 03.09.2020 has furnished its reply. Deferred for comments of TE.			

174	**Case No.:623/15/82-ALC4/2018**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date:0910066851 14.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 26.03.2020 has furnished its reply. It was decided to forward a copy of 4.07 application alongwith a copy of reply received from firm to Department of Biotechnology for obtaining their comments.			

175	**Case No.:627/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date:0910066853 15.11.2018	
	Decision: Deferred for comments of TE.			

176	**Case No.:630/15/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date:0910066856 15.11.2018	
	Decision: Deferred for comments of TE.			

177	**Case No.:2/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date:3410044710 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

178	**Case No.:85/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date:3410044711 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

179	**Case No.:86/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date:3410044712 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

180	**Case No.:638/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date:0910066874 20.11.2018	
	Decision: Deferred for comments of TE.			

181	**Case No.:639/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date:0810143923 20.11.2018	
	Decision: Deferred for comments of TE.			

182	**Case No.:463/13/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide letter dated 28.09.2020 has furnished its reply. Deferred for comments of TE.			

183	**Case No.:649/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date:0310825212 26.11.2018	
	Decision: Deferred for comments of TE.			

184	**Case No.:659/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date:0910066905 28.11.2018	
	Decision: Deferred for comments of TE.			

185	**Case No.:664/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date:0910066915 28.11.2018	
	Decision: Deferred for comments of TE.			

186	**Case No.:669/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

187	**Case No.:670/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	
	Decision: Deferred for comments of TE.			

188	**Case No.:671/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	
	Decision: Deferred for comments of TE.			

189	**Case No.:672/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	
	Decision: Deferred for comments of TE.			

190	**Case No.:673/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	
	Decision: Deferred for comments of TE.			

191	**Case No.:674/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	
	Decision: Deferred for comments of TE.			

192	**Case No.:675/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	
	Decision: Deferred for comments of TE.			

193	**Case No.:668/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	
	Decision: Deferred for comments of TE.			

194	**Case No.:689/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	
	Decision: Deferred for comments of TE.			

195	**Case No.:684/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date:0910066930 03.12.2018	
	Decision: Deferred for comments of TE.			

196	**Case No.:685/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date:0910066931 03.12.2018	
	Decision: Deferred for comments of TE.			

197	**Case No.:688/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date:0510408748 04.12.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

198	**Case No.:103/15/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date:0310825462 05.12.2018	
	Decision: Deferred for comments of TE.			

199	**Case No.:692/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02149/AM19/	RLA File :09/24/040/00424/AM19/	Lic.No/Date:0910066938 05.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R,3aS,6aR)-Hexahydrofuro[2,3-b]furan-3-ol(BIS-IV)	1 kg	1	2,3-dihydrofuran	1.05 kg
		2	Sodium borohydride	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

200	**Case No.:696/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 19.10.2019 has furnished its reply. Deferred for comments of TE.			

201	**Case No.:773/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	
	Decision: The firm vide e-mail dated 07.08.2020 has informed that its application for subject Advance Authorization falls under under para 4.18 of HBP Vol. I (Non-Infringing Process) and hence they should be exempted from approval of NC. The Committee considered the request of firm and it was decided to verify the same from RLA, Mumbai.			

202	**Case No.:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	
	Decision: Deferred for comments of TE.			

203	**Case No.:698/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	
	Decision: Deferred for comments of TE.			

204	**Case No.:700/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date:0310825472 06.12.2018	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call for following information from the firm: **(i) Copy of DML for both export items.**			

205	**Case No.:185/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date:0310825514 07.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

206	**Case No.:88/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date:0310825559 10.12.2018	
	Decision: Deferred for comments of TE.			

207	**Case No.:715/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date:0410164962 10.12.2018	
	Decision: Deferred for comments of TE.			

208	**Case No.:139/15/82-ALC4/2018**	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date:0310825587 11.12.2018	
	Decision: Deferred for comments of TE.			

209	**Case No.:711/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date:0910066959 11.12.2018	
	Decision: Deferred for comments of TE.			

210	**Case No.:106/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date:3410044750 12.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 02.03.2020 has furnished its reply. Deferred for comments of TE.			

211	**Case No.:721/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	
	Decision: Deferred for comments of TE.			

212	**Case No.:726/15/82-ALC4/2018**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	
	Decision: Deferred for comments of TE.			

213	**Case No.:727/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	
	Decision: Deferred for comments of TE.			

	Case No.:735/15/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	
	Decision: Deferred for comments of TE.			

215	**Case No.:736/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	
	Decision: Deferred for comments of TE.			

216	**Case No.:99/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	
	Decision: Deferred for comments of TE.			

217	**Case No.:738/15/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	
	Decision: Deferred for comments of TE.			

218	**Case No.:1025/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Complete chemical reaction, molecular weight and % yield on molar basis for each step of manufacturing process.**			

219	**Case No.:742/15/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date:3410044774 20.12.2018	

Decision: The firm vide e-mail dated 29.01.2020 informed that they had applied for issuance of Advance Authorization under para 4.07 A (self declaration and self ratification) in view of its becoming AEO status holder, but while issuing the subject Advance Authorization, RA inadvertently indicated Advance Licence issued under para 4.7 of HBP 2015-20, for which they had requested RLA,Vadodara to amend the condition sheet of advance authorization to para 4.07 A of HBP Vol. I.

RLA, Vadodara was requested vide e-mail dated 23.03.2020 to check and verify whether the subject advance authorization was issued under para 4.07A of HBP Vol. I – Self ratification scheme and whether the firm should be exempted from the approval of NC for the said advance authorization.

The requisite reply is still awaited from RLA, Vadodara.

In view of above, the Committee decided to again issue a Reminder to RLA, Vadodara to check and verify whether the subject advance authorization was issued under para 4.07A of HBP Vol. I – Self ratification scheme.

220	**Case No.:743/15/82-ALC4/2018**	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date:0810144119 20.12.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **1/82-ALC4/2020** dated **17.04.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

221	**Case No.:748/15/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/02205/AM19/	RLA File :09/24/040/00418/AM19/	Lic.No/Date:0910066987 20.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Ascorbic Acid 85% SR Pellets	1 kg	1	Ascorbic Acid (Vitamin C)	0.8585 kg

RA concerned may take further necessary action as per above decision of NC.

222	**Case No.:752/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date:0810144142 21.12.2018	
	Decision: Deferred for comments of TE.			

223	**Case No.:925/15/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018	
	Decision: Deferred for comments of TE.			

224	**Case No.:772/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	
	Decision: Deferred for comments of TE.			

225	**Case No.:775/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	
	Decision: Deferred for comments of TE.			

226	**Case No.:788/15/82-ALC4/2018**	Party Name:MANKIND PHARMA LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date:0510409149 02.01.2019	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call for following information from the firm: **(i) Copy of DML for three export items.**			

227	**Case No.:1072/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date:0410165065 04.01.2019	
	Decision: Deferred for comments of TE.			

228	**Case No.:109/15/82-ALC4/2018**	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01566/AM19/	RLA File :08/24/040/00329/AM19/	Lic.No/Date:0810144243 07.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN INJECTION 600MG / 4 ML	1 Number	1	CLINDAMYCIN PHOSPHATE USP	831.13 mg

RA concerned may take further necessary action as per above decision of NC.

229	**Case No.:805/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/02262/AM19/	RLA File :31/83/040/00157/AM19/	Lic.No/Date:3110067278 09.01.2019	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019,** followed by Reminder on **09.12.2019** and Final Reminder on **19.03.2020**:

(i) Catalogue of OCP.
(ii) Certificate of Analysis (CoA) of OCP.
(iii) Percentage yield on molar basis.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

230	**Case No.:123/15/82-ALC4/2018**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date:0310826282 10.01.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 25.03.2020 has furnished its reply. Deferred for comments of TE.

231	**Case No.:811/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 11.11.2019 has furnished its reply. Deferred for comments of TE.

232	**Case No.:812/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.12.2019 has furnished its reply. Deferred for comments of TE.			

233	**Case No.:847/15/82-ALC4/2018**	Party Name:LIRICON TRADING	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/02304/AM19/	RLA File :03/95/040/01055/AM19/	Lic.No/Date:0310826653 25.01.2019	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Information given in the description of Export Product appears to be incorrect and also the import quantity is not matching with the export product. Please clarify it.**			

234	**Case No.:51/4/82-ALC4/2020**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01552/AM21/	RLA File :03/95/040/00252/AM20/	Lic.No/Date:0310829902 25.06.2019	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

235	**Case No.:89/4/82-ALC4/2020**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01590/AM21/	RLA File :09/24/040/00202/AM20/	Lic.No/Date:0910067792 17.07.2019	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

236	**Case No.:96/4/82-ALC4/2020**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01597/AM21/	RLA File :09/24/040/00642/AM19/	Lic.No/Date:0910067796 19.07.2019	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

237	**Case No.:49/4/82-ALC4/2020**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01550/AM21/	RLA File :03/95/040/00390/AM20/	Lic.No/Date:0310830654 29.07.2019	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

238

	Case No.:90/4/82-ALC4/2020	Party Name:HETERO DRUGS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01591/AM21/	RLA File :09/24/040/00303/AM20/	Lic.No/Date:0910068010 20.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
FAMCICLOVIR	1 kg	1	2-AMINO-6-CHLORO PURINE	1.11 kg
		2	SODIUM BORO HYDRIDE	0.83 kg
		3	N,N-Dimethyl formamide	4.00 kg

RA concerned may take further necessary action as per above decision of NC.

239	**Case No.:91/4/82-ALC4/2020**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01592/AM21/	RLA File :09/24/040/00328/AM20/	Lic.No/Date:0910068021 23.09.2019	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

240	**Case No.:47/4/82-ALC4/2020**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01548/AM21/	RLA File :03/94/040/00528/AM20/	Lic.No/Date:0310832045 07.10.2019	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

241	**Case No.:48/4/82-ALC4/2020**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01549/AM21/	RLA File :03/94/040/00591/AM20/	Lic.No/Date:0310832572 04.11.2019	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

242	**Case No.:97/4/82-ALC4/2020**	Party Name:PHALANX LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01598/AM21/	RLA File :26/24/040/00011/AM20/	Lic.No/Date:2610012885 15.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts in light of the earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019 , dated 29.11.2019 for advance authorization No. 0910068087 dated 15.10.2019, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	(S)+2 AMINO BUTYRAMIDE HCL	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

243	**Case No.:92/4/82-ALC4/2020**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01593/AM21/	RLA File :09/24/040/00449/AM20/	Lic.No/Date:0910068271 10.12.2019	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

244	**Case No.:93/4/82-ALC4/2020**	Party Name:SREEPATHI PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01594/AM21/	RLA File :09/24/040/00502/AM20/	Lic.No/Date:0910068349 09.01.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

245	**Case No.:94/4/82-ALC4/2020**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01595/AM21/	RLA File :09/24/040/00509/AM20/	Lic.No/Date:0910068355 09.01.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

246	**Case No.:99/4/82-ALC4/2020**	Party Name:MICRO LABS LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01600/AM21/	RLA File :07/24/040/00254/AM20/	Lic.No/Date:0710116065 24.01.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

247	**Case No.:50/4/82-ALC4/2020**	Party Name:MAGNOLIA LIMITED.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01551/AM21/	RLA File :03/95/040/01071/AM20/	Lic.No/Date:0310834718 07.02.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

248	**Case No.:53/4/82-ALC4/2020**	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01554/AM21/	RLA File :03/94/040/00915/AM20/	Lic.No/Date:0310835023 24.02.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CLARITHROMYCIN GRANULES 43%	1 kg	1	CLARITHROMYCIN	0.434 kg
		2	ACETONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

249	**Case No.:95/4/82-ALC4/2020**	Party Name:LANTECH PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01596/AM21/	RLA File :09/24/040/00580/AM20/	Lic.No/Date:0910068511 25.02.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid (1R,2S,5R)-menthyl ester	1 kg	1	Menthol (L-Menthol)	0.61 kg
		2	Glyoxalic acid (50%)	0.68 kg
		3	Cyclohexane	0.61 kg
		4	2,5-Dihydroxy-1,4-dithiane	0.28 kg
		5	Toluene	0.41 kg
		6	Hexanes	1.01 kg
		7	Triethylamine	0.13 kg
		8	Triphosgene	0.42 kg
		9	5-Fluoro cytosine	0.49 kg
		10	Hexamethyldisilazane	0.53 kg
		11	Methylene dichloride	1.87 kg
		12	Methyl tert-butyl ether	3.39 kg
		13	Methanol	0.93 kg

RA concerned may take further necessary action as per above decision of NC.

250	**Case No.:52/4/82-ALC4/2020**	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01553/AM21/	RLA File :03/94/040/00909/AM20/	Lic.No/Date:0310835123 28.02.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts in light of the earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019 for advance authorization No. 0310811464 dated 27.02.2017, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STERILE CEFTRIAXONE SODIUM	1 kg	1	CEFTRIAXONE SODIUM (NON-STERILE)	1.04 kg
		2	ACETONE	1.72 kg
		3	Pack.Mat.-Alu.Can.(10kg)/Alu.Botl.Ano.2M(20L000T.8020XY) (One set cont.One Can./Alu.Botl.Ano.+In Lid+Out Lid)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

251	**Case No.:98/4/82-ALC4/2020**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01599/AM21/	RLA File :05/24/040/00742/AM20/	Lic.No/Date:0510413763 02.03.2020	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

252	**Case No.:54/4/82-ALC4/2020**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01555/AM21/	RLA File :03/95/040/01130/AM20/	Lic.No/Date:0310835403 16.03.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

253	**Case No.:1/4/82-ALC4/2020**	Party Name:PHAROSE REMEDIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01502/AM21/	RLA File :18/24/040/00004/AM21/	Lic.No/Date:1810004355 24.07.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

254	**Case No.:6/4/82-ALC4/2020**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01507/AM21/	RLA File :02/24/040/00050/AM21/	Lic.No/Date:0210210010 27.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

255	**Case No.:2/4/82-ALC4/2020**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01503/AM21/	RLA File :03/95/040/00235/AM21/	Lic.No/Date:0310837435 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

256	**Case No.:3/4/82-ALC4/2020**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01504/AM21/	RLA File :06/24/040/00092/AM20/	Lic.No/Date:0610039560 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

257	**Case No.:4/4/82-ALC4/2020**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01505/AM21/	RLA File :05/24/040/00196/AM21/	Lic.No/Date:0510414761 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

258	**Case No.:5/4/82-ALC4/2020**	Party Name:S.M. HERBALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01506/AM21/	RLA File :05/24/040/00146/AM21/	Lic.No/Date:0510414764 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

259	**Case No.:7/4/82-ALC4/2020**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01508/AM21/	RLA File :09/24/040/00160/AM21/	Lic.No/Date:0910068998 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

260	**Case No.:8/4/82-ALC4/2020**	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01509/AM21/	RLA File :09/24/040/00167/AM21/	Lic.No/Date:0910069002 28.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

261	**Case No.:9/4/82-ALC4/2020**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01510/AM21/	RLA File :03/94/040/00301/AM21/	Lic.No/Date:0310837490 29.07.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

262	**Case No.:10/4/82-ALC4/2020**	Party Name:KUSUMA PHARMA	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01511/AM21/	RLA File :03/94/040/00198/AM21/	Lic.No/Date:0310837494 29.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

263	**Case No.:11/4/82-ALC4/2020**	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01512/AM21/	RLA File :34/24/040/00111/AM21/	Lic.No/Date:3410046259 29.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

264	**Case No.:12/4/82-ALC4/2020**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01513/AM21/	RLA File :03/95/040/00239/AM21/	Lic.No/Date:0310837496 30.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

265	**Case No.:13/4/82-ALC4/2020**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01514/AM21/	RLA File :34/24/040/00106/AM21/	Lic.No/Date:3410046263 30.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

266	**Case No.:22/4/82-ALC4/2020**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01523/AM21/	RLA File :09/24/040/00231/AM21/	Lic.No/Date:0910069010 31.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

267	**Case No.:23/4/82-ALC4/2020**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01524/AM21/	RLA File :09/24/040/00239/AM21/	Lic.No/Date:0910069013 31.07.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

268	**Case No.:14/4/82-ALC4/2020**	Party Name:DANASHMAND ORGANIC PVT.LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01515/AM21/	RLA File :03/94/040/00268/AM21/	Lic.No/Date:0310837537 03.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

269	**Case No.:15/4/82-ALC4/2020**	Party Name:CADILA HEALTHCARE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01516/AM21/	RLA File :08/24/040/00110/AM21/	Lic.No/Date:0810148274 04.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

270	**Case No.:30/4/82-ALC4/2020**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01531/AM21/	RLA File :09/24/040/00168/AM21/	Lic.No/Date:0910069017 04.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

271	**Case No.:31/4/82-ALC4/2020**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01532/AM21/	RLA File :09/24/040/00197/AM21/	Lic.No/Date:0910069018 05.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

272	**Case No.:32/4/82-ALC4/2020**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01533/AM21/	RLA File :09/24/040/00176/AM21/	Lic.No/Date:0910069019 05.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

273	**Case No.:33/4/82-ALC4/2020**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01534/AM21/	RLA File :09/24/040/00242/AM21/	Lic.No/Date:0910069028 06.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

274	**Case No.:16/4/82-ALC4/2020**	Party Name:SAISONS TRADE & INDUSTRY PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01517/AM21/	RLA File :03/95/040/00250/AM21/	Lic.No/Date:0310837545 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

275	**Case No.:17/4/82-ALC4/2020**	Party Name:SHARON BIO MEDICINE LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01518/AM21/	RLA File :03/95/040/00269/AM21/	Lic.No/Date:0310837562 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

276	**Case No.:18/4/82-ALC4/2020**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01519/AM21/	RLA File :07/24/040/00124/AM21/	Lic.No/Date:0710116835 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

277	**Case No.:19/4/82-ALC4/2020**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01520/AM21/	RLA File :07/24/040/00123/AM21/	Lic.No/Date:0710116836 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

278	**Case No.:20/4/82-ALC4/2020**	Party Name:AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01521/AM21/	RLA File :31/83/040/00035/AM21/	Lic.No/Date:3110067807 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

279	**Case No.:21/4/82-ALC4/2020**	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01522/AM21/	RLA File :50/24/040/00009/AM21/	Lic.No/Date:5010002703 07.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

280	**Case No.:24/4/82-ALC4/2020**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01525/AM21/	RLA File :05/24/040/00221/AM21/	Lic.No/Date:0510414856 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

281	**Case No.:25/4/82-ALC4/2020**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01526/AM21/	RLA File :07/24/040/00129/AM21/	Lic.No/Date:0710116853 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

282	**Case No.:26/4/82-ALC4/2020**	Party Name:ENALTEC LABS PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01527/AM21/	RLA File :03/94/040/00315/AM21/	Lic.No/Date:0310837576 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

283	**Case No.:27/4/82-ALC4/2020**	Party Name:KOSHA CHEMTECH PVT LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01528/AM21/	RLA File :03/94/040/00306/AM21/	Lic.No/Date:0310837580 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

284	**Case No.:28/4/82-ALC4/2020**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01529/AM21/	RLA File :03/94/040/00310/AM21/	Lic.No/Date:0310837582 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

285	**Case No.:29/4/82-ALC4/2020**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01530/AM21/	RLA File :03/95/040/00268/AM21/	Lic.No/Date:0310837588 10.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

286	**Case No.:34/4/82-ALC4/2020**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01535/AM21/	RLA File :03/95/040/00243/AM21/	Lic.No/Date:0310837606 11.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

287	**Case No.:35/4/82-ALC4/2020**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01536/AM21/	RLA File :03/94/040/00242/AM21/	Lic.No/Date:0310837616 11.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

288	**Case No.:36/4/82-ALC4/2020**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01537/AM21/	RLA File :31/83/040/00036/AM21/	Lic.No/Date:3110067809 11.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

289

Case No.:37/4/82-ALC4/2020	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
HQ File :01/82/050/01538/AM21/	RLA File :05/24/040/00224/AM21/	Lic.No/Date:0510414874 11.08.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts in light of the earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018 dated 26.07.2018 for advance authorization No. 0510402237dated 18.04.2017, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed gm/kg
Nurofen For Children	1 kg	1.	Ibuprofen	17.41
		2.	Tween 80 (Polysorbate 80)	0.0862
		3.	Glycerine	108.793
		4.	Lycasin 80/55 (Maltotol)	383.793
		5.	Sodium Saccharin 40/80	1.724
		6.	Citric Acid Monohydrate	3.448
		7.	Tri Sodium Citrate Dihydrate	4.388
		8.	Xanthan Gum	6.465
		9.	Sodium Chloride	0.984
		10.	Orange flavour	2.155
		11	Domiphen Bromide (BP)	0.0862
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	A001 5ML Syrnge	
		14	0195 NRFN SYRNG PLG	
		15	Pet Bottle	

RA concerned may take further necessary action as per above decision of NC.

290	**Case No.:38/4/82-ALC4/2020**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01539/AM21/	RLA File :05/24/040/00223/AM21/	Lic.No/Date:0510414876 11.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

291	**Case No.:39/4/82-ALC4/2020**	Party Name:VETBIOCHEM INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01540/AM21/	RLA File :31/83/040/00031/AM21/	Lic.No/Date:3110067816 11.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

292	**Case No.:40/4/82-ALC4/2020**	Party Name:LITMUS ORGANICS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01541/AM21/	RLA File :03/95/040/00263/AM21/	Lic.No/Date:0310837652 13.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

293	**Case No.:41/4/82-ALC4/2020**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01542/AM21/	RLA File :31/83/040/00045/AM21/	Lic.No/Date:3110067821 13.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

294	**Case No.:42/4/82-ALC4/2020**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Approved**
	HQ File :01/82/050/01543/AM21/	RLA File :31/83/040/00033/AM21/	Lic.No/Date:3110067825 14.08.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts in light of the earlier decision taken by NC in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019 for advance authorization No. 3110067342 dated 05.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone - MEHQ	1 kg	1	Phenol	1.012 kg
		2	Methanol	0.396 kg
		3	Hydrogen Peroxide PURITY 60%	0.8 kg
		4	Acetone (Solvent)	0.14 kg

RA concerned may take further necessary action as per above decision of NC.

295	**Case No.:43/4/82-ALC4/2020**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01544/AM21/	RLA File :31/83/040/00034/AM21/	Lic.No/Date:3110067826 14.08.2020	

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

296	**Case No.:61/4/82-ALC4/2020**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01562/AM21/	RLA File :09/24/040/00265/AM21/	Lic.No/Date:0910069042 14.08.2020	

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

297	**Case No.:44/4/82-ALC4/2020**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01545/AM21/	RLA File :03/94/040/00337/AM21/	Lic.No/Date:0310837703 17.08.2020	

Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.

298	**Case No.:67/4/82-ALC4/2020**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01568/AM21/	RLA File :09/24/040/00262/AM21/	Lic.No/Date:0910069046 17.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

299	**Case No.:45/4/82-ALC4/2020**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01546/AM21/	RLA File :50/24/040/00011/AM21/	Lic.No/Date:5010002710 18.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

300	**Case No.:46/4/82-ALC4/2020**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01547/AM21/	RLA File :03/95/040/00283/AM21/	Lic.No/Date:0310837743 18.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

301	**Case No.:57/4/82-ALC4/2020**	Party Name:AURA LIFECARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01558/AM21/	RLA File :34/24/040/00133/AM21/	Lic.No/Date:3410046298 18.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

302	**Case No.:68/4/82-ALC4/2020**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01569/AM21/	RLA File :09/24/040/00263/AM21/	Lic.No/Date:0910069049 18.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

303	**Case No.:58/4/82-ALC4/2020**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01559/AM21/	RLA File :03/95/040/00286/AM21/	Lic.No/Date:0310837751 19.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

304	**Case No.:59/4/82-ALC4/2020**	Party Name:ANUH PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01560/AM21/	RLA File :03/94/040/00361/AM21/	Lic.No/Date:0310837761 19.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

305	**Case No.:69/4/82-ALC4/2020**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01570/AM21/	RLA File :09/24/040/00261/AM21/	Lic.No/Date:0910069068 19.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

306	**Case No.:62/4/82-ALC4/2020**	Party Name:SRF LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01563/AM21/	RLA File :05/24/040/00225/AM21/	Lic.No/Date:0510414951 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

307	**Case No.:63/4/82-ALC4/2020**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01564/AM21/	RLA File :05/24/040/00231/AM21/	Lic.No/Date:0510414952 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

308	**Case No.:64/4/82-ALC4/2020**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01565/AM21/	RLA File :03/95/040/00288/AM21/	Lic.No/Date:0310837797 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

309	**Case No.:65/4/82-ALC4/2020**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01566/AM21/	RLA File :03/95/040/00291/AM21/	Lic.No/Date:0310837801 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

310	**Case No.:66/4/82-ALC4/2020**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01567/AM21/	RLA File :03/94/040/00362/AM21/	Lic.No/Date:0310837815 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

311	**Case No.:70/4/82-ALC4/2020**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01571/AM21/	RLA File :09/24/040/00264/AM21/	Lic.No/Date:0910069070 20.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

312	**Case No.:71/4/82-ALC4/2020**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01572/AM21/	RLA File :09/24/040/00250/AM21/	Lic.No/Date:0910069090 24.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

313	**Case No.:72/4/82-ALC4/2020**	Party Name:HIKAL LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01573/AM21/	RLA File :03/94/040/00344/AM21/	Lic.No/Date:0310837840 24.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

314	**Case No.:73/4/82-ALC4/2020**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01574/AM21/	RLA File :05/23/040/00115/AM21/	Lic.No/Date:0510414997 25.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

315	**Case No.:74/4/82-ALC4/2020**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01575/AM21/	RLA File :09/24/040/00047/AM21/	Lic.No/Date:0910069097 25.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

316	**Case No.:75/4/82-ALC4/2020**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01576/AM21/	RLA File :09/24/040/00042/AM21/	Lic.No/Date:0910069098 25.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

317	**Case No.:76/4/82-ALC4/2020**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01577/AM21/	RLA File :09/24/040/00258/AM21/	Lic.No/Date:0910069100 25.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

318	**Case No.:77/4/82-ALC4/2020**	Party Name:MEDREICH LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01578/AM21/	RLA File :07/24/040/00144/AM21/	Lic.No/Date:0710116931 26.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

319	**Case No.:78/4/82-ALC4/2020**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01579/AM21/	RLA File :03/94/040/00366/AM21/	Lic.No/Date:0310837889 26.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

320	**Case No.:79/4/82-ALC4/2020**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Rejected**
	HQ File :01/82/050/01580/AM21/	RLA File :03/94/040/00931/AM20/	Lic.No/Date:0310837903 26.08.2020	
	Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Hydrogenated Palm Stearin (HPS) having ITC HS – 15162099 comes under Chapter 15 and as per para 4.11 (a) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

321	**Case No.:80/4/82-ALC4/2020**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01581/AM21/	RLA File :09/24/040/00210/AM21/	Lic.No/Date:0910069103 26.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

322	**Case No.:81/4/82-ALC4/2020**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01582/AM21/	RLA File :03/94/040/00372/AM21/	Lic.No/Date:0310837912 27.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

323	**Case No.:82/4/82-ALC4/2020**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01583/AM21/	RLA File :03/94/040/00369/AM21/	Lic.No/Date:0310837915 27.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

324	**Case No.:83/4/82-ALC4/2020**	Party Name:VEKO CARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01584/AM21/	RLA File :31/83/040/00048/AM21/	Lic.No/Date:3110067835 27.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

325	**Case No.:84/4/82-ALC4/2020**	Party Name:BIOLOGICAL E LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01585/AM21/	RLA File :09/24/040/00253/AM21/	Lic.No/Date:0910069107 27.08.2020	
	Decision: This case appeared for the first time before Norms Committee. It was decided to forward a copy of 4.07 application to Department of Biotechnology (DBT) for obtaining their comments.			

326	**Case No.:85/4/82-ALC4/2020**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01586/AM21/	RLA File :03/95/040/00299/AM21/	Lic.No/Date:0310837947 28.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

327	**Case No.:86/4/82-ALC4/2020**	Party Name:KUSUMA PHARMA	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01587/AM21/	RLA File :03/94/040/00356/AM21/	Lic.No/Date:0310837963 28.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

328	**Case No.:87/4/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01588/AM21/	RLA File :07/24/040/00146/AM21/	Lic.No/Date:0710116939 28.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

329	**Case No.:88/4/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01589/AM21/	RLA File :07/24/040/00145/AM21/	Lic.No/Date:0710116940 28.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

330	**Case No.:100/4/82-ALC4/2020**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01601/AM21/	RLA File :05/24/040/00253/AM21/	Lic.No/Date:0510415050 31.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

331	**Case No.:101/4/82-ALC4/2020**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01602/AM21/	RLA File :05/24/040/00252/AM21/	Lic.No/Date:0510415052 31.08.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

332	**Case No.:102/4/82-ALC4/2020**	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01603/AM21/	RLA File :03/94/040/00388/AM21/	Lic.No/Date:0310838005 31.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

333	**Case No.:103/4/82-ALC4/2020**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01604/AM21/	RLA File :05/23/040/00157/AM21/	Lic.No/Date:0510415066 31.08.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

334	**Case No.:104/4/82-ALC4/2020**	Party Name:CADILA HEALTHCARE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01605/AM21/	RLA File :08/24/040/00157/AM21/	Lic.No/Date:0810148453 01.09.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

335	**Case No.:105/4/82-ALC4/2020**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01606/AM21/	RLA File :03/95/040/00329/AM21/	Lic.No/Date:0310838014 01.09.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

336	**Case No.:106/4/82-ALC4/2020**	Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01607/AM21/	RLA File :03/95/040/00298/AM21/	Lic.No/Date:0310838023 01.09.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

337	**Case No.:107/4/82-ALC4/2020**	Party Name:SRF LIMITED	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01608/AM21/	RLA File :05/24/040/00258/AM21/	Lic.No/Date:0510415088 02.09.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

338	**Case No.:108/4/82-ALC4/2020**	Party Name:SHARP MINT LTD.	Meet No/Date:4/82-ALC4/2020 18.09.2020	**Status: Deferred**
	HQ File :01/82/050/01609/AM21/	RLA File :05/24/040/00265/AM21/	Lic.No/Date:0510415091 02.09.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

MANUAL CASE

Case No.	Z-01		
Meeting No.	4/AM21		
Date	28.09.2020		
Firm's Name	**M/s Organica Aromatics, Bangalore**		
HQ F. No.	01/82/050/01034/AM09/DES-III	01/82/050/01105/AM12/DES-III	01/82/050/01612/AM09/DES-III
RLA F. No.	07/24/040/00280/AM09	07/24/040/00314/AM12	07/24/040/00564/AM09
Advance Authorization No. and Date	0710059944 dt. 19.09.2008	0710084171 dt. 23.11.2011	0710062745 dt. 04.02.2009
Subject	**Request of M/s Organica Aromatics, Bangalore for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization Nos. 0710059944 dated 19.09.2008, 0710084171 dated 23.11.2011 and 0710062745 dated 04.02.2009**		

Decision: The Committee considered the request of firm in the presence of technical experts and it was noted that the firm was asked to furnish following information:

(i) Central Excise Data for Production / Consumption for the year 2008-09, 2009-10 and 2010-11.

(ii) Batch Record Data Sheet for the Export Period of the Licence from Production Record certified by Chief Chemist.

The firm vide e-mail dated 24.09.2020 has furnished its reply.

The Committee examined the reply of firm and it was observed that the firm has given generic information. Accordingly, it was decided to ask firm to submit specific information as per earlier DL issued to firm.

Meeting ended with thanks to Chair and participants

*****